

ITEM NO.1501

COURT NO.6

SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5034-5035/2019

(Arising out of impugned final judgment and orders dated 12-07-2018 in CMP No. 10107/2017 in OSA No.189/2011 and dated 22.02.2017 in OSA No.189/2011 passed by the High Court of Judicature at Madras)

A.B. GOVARDHAN

Petitioner(s)

VERSUS

P. RAGOTHAMAN

Respondent(s)

Date : 29-08-2024 These petitions were called on for pronouncement of judgment today.

For Petitioner(s)

Mr. Narendra Kumar, Adv.  
Mr. V. Balaji, Adv.  
Mr. MSM Asai Thambi, Adv.  
Mr. Dhananjay, Adv.  
Mr. Rakesh K. Sharma, AOR

For Respondent(s)

Mr. V.Prabhakar, Sr. Adv.  
Mr. S. Rajappa, AOR

Hon'ble Mr. Justice Ahsanuddin Amanullah pronounced the Reportable judgment of the Bench comprising Hon'ble Ms. Justice Hima Kohli and His Lordship.

Leave granted.

The appeals are allowed in terms of the signed Reportable judgment.

Pending application, if any, stands disposed of.

(Anita Malhotra)  
AR-CUM-PS

(AVGV RAMU)  
Court Master

(Signed Reportable judgment is placed on the file.)